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SHRI KHURSHID ALAM KHAN; As on 30th September 81 mills were closed in the country but according to the new textile policy the Government of India is not going to take over any sick mill. Textile Ministry is not going to work like a nursing home to restore the 'health of the unviable sick mills.

SHRI S. W. DHABE: My question was about rehabilitation fund for the labour.

MR. CHAIRMAN; It is a relevant point. You may answer this.

SHRI KHURSHID ALAM KHAN; The hon. Member should know that we are as much interested in the welfare of the workers as he is- The suggestion which he has made is already under consideration of the Government and in fact, this suggestion has been incorporated in the new textile policy.

SHRI VITHALBHAI MOTIRAM PATEL. Mr. Chairman, Sir, after the nationalisation of 12 textile mills in Gujarat a number of other mills are becoming sick. The industrialists who are making the mills sick are running other factories very well. May I know what 1 action is being taken against suc'n industrialists who are making these textile units sick but are running other units efficiently?

The Finance Minister in his Budget Speech has said that such industrialists will not be given loan, from Government institutions. May I know whether this has been implemented or not and what action are you going to take against such industrialists who are running their other units efficiently and making the textile units sick?

SHRI KHURSHID ALAM KHAN; Sir, I have already mentioned that a nodal agency under the IDBI is going to be set up which will help in tacking the sickness of these mills. About the particular question which the hon. Member has asked, now for instance in the case of one mill in Delhi we have said. "No, you cannot close it" unless they have set up a new mill. It is a fact that under

the Industrial Disputes Act, 90 days' notice has to be given to the State Government and then the State Government will have to examine all aspect and see whether the sickness can be allowed or not.

MR. CHAIRMAN: Next question.

Resignation in (|c State Trading Corporation

- •26. DR. BAPU KALDATE; Will the Minister of COMMERCE be pleased to
- (a) whether it is a fact that there has been a spate of resignations of General Managers and other senior officials in the State Trading Corporation recently;
 - (b) if so, what are the reasons therefor;

- (c) whether Government have conducted any inquiry into 'Vie several irregularities in the STC involving crores of rupees; and
- (d) if so, what action has been taken against those who were involved in the said irregularities but have voluntarily resigned?

THE MINISTER OF COMMERCE (SHRI ARJUN SINGH): (a) and (b) From 1-4-1985 nine officers of the rank of Deputy Marketing Manager and above have resigned from STC. While some officers have not given any reasons for resigning in their letters of re? snation, oihers have resigned either on personal] health reasnos or for pursuing of higher studies abroad.

(c) and (d) One case has been referred by Government to C. B. I. for enquiry. Their report is awaited.

डा॰ बापू कालदाते : सभापति महोदय, एस० टी०सी० के कारोबार में जो ग्रनियमितताएं ग्रा रही है उसी कारण हमको यह लगता है क्योंकि ग्रापने जवाब में कहा है कि यह जो सारे इस्तीके ग्राये हैं 9 लोगों के ये 1.4.85 के बाद ग्रायें हैं। इसके ग्रलावा

पिछले 5-6 महीने से शायद सरकार जो कडी कार्यवाही इरेग्यलरिटीज के खिलाफें कर रही है उसी के कारण हो सकता है कि कुछ ग्रफसर एस०टी०सी० से भाग जाना चाहते हों । ग्रापने हमको यह नहीं बताया कि 9 ग्रफसर जिन्होंने इस्तीफे दिये ₹1 Had you ever examined their credentials before accepttheir resignations? क्योंकि हो सकता है कि शायद ग्राप करू कार्यवाही करते रहे होंगे और उनका अगर उनको पता लग गया हो तो भाग जाने के लिए खद ही उन्होंने इस्तीफे दे दिये हों। इसमें एक और आदमी का नाम पूछना चाहता हं जो एस०टी०सी० के वनग्राफ दा जन रल मैंनेजर थे मिस्टर एच ०के० सोनी इन्होंने भी इस्तीफा दे दिया है तो क्या सरकार के कहने से इस्तीफा दे दिया है ? इसका मतलब है कि सरकार ने उनको बताया होगा या कहा होगा कि आपको इस्तीफा देना जरुरी है नहीं तो कार्यवाही हो जायगी। तो इन्होंने क्या बापके कहने से इस्तीफा दे दिया है या नहीं और 9 ग्रफसर जिन्होंने इस्तीफ दिये हैं ग्रापने उनके कैडेशियल्स इक्जामिन

Oral Answers

थो ग्रजुन सिह : मान्यवर, इन दिये हैं इन इस्तीफों में जो कारण दिये गय मैंने भ्रापको बताये 377.0 कि यह बात जरूर है कि इनके पीछे जाकर देखना जरूरी है कि इनके इस्तीफे साधारण तौर से आये हैं या किन्हीं घटनाओं की परिस्थित में इन्होंने इस्तीफे दिये हैं। मैं माननीय सदस्य से निवेदन करना चाहता हूं कि इस संबंध में वे थोड़ा समय दें मैं निश्चित रूप से ग्रापकी मंशा के मुताबिक . . . (व्यवधान)कार्यवाही करूंगा।

किये हैं या नहीं किये हैं अगर किये हैं

तो इनके बारे में ग्रापकी क्या राय है ?

डा बापू कालदाते : ये सारे मामले भ्राये हैं, निकल रहे है कि एस० टी०सी० में काफी श्रनियमितताएं हो रही है। क्या अब इरेग्युलरिटीज के बारे में सरकार कुछ कडी जांच कर रही है ? मान्यवर यह बताएंगे कि इन इरेग्यल-रिटीज के बारे में - कर न कुछ कदम उठाये हैं, अगर उठाए हैं तो बया उठाए हैं

ग्रीर ग्राज तक जो भी कदम उठाये हैं उनसे क्या सरकार को कुछ पता लगा है कि इससे कई करोडों की अनियमितताएं हो गयी हैं?

to Questions

श्री मर्जन सिंह: इसके लिए पूर्व सूचना की आवश्यकता होगी।

MR. CHAIRMAN: Next question.

DR. BAPU KALDATE: Sir, it is a part of the questiton. Please see part (c) of the question. That is what I had asked.

MR. CHAIRMAN: He is a new Minister. Indulgence is given to him. Next question.

Investment Allowance claimed by Mis, Delhi Bottling Company (P) LIB.

*27. SHRI KALPNATH RAI: Will the Minister of FINANCE be pleased to state

- (a) whether it is a fact that M|s. Delhi Bottling Compony Private Limited claimed investment allowance under the Income tax Act during the year ending 31st De cember, 1982 for acquiring bottleslcases, treating it as plant and machinery;
- (b) if so, how such allowance was allowed to the company; and
- (c) what action Government propose to take for this illegal claim?

MINISTER OF **FINANCE** VISHWANATH **PRATAP** SINGH); (a) No, Sir.

- (b) Does not arise.
- (c) Does not arise.

MR. CHAIRMAN: N₀ supplementary? Next question.

Losses suffered by Manganese Ore (India) Limited

*28. SHRI S. W. DHABE; SHRI ASHWANI KUMAR.

Will the Minister of STEEL AND MINES be pleased to state;

(a) whether it is $_{a}$ f_{act} that the Manganese Ore (India) Limited has been incurring losses during the last three years;

The question was actually asked on (he floor of the House by Shri S. W. Dhabe.